



the OTS proposal with the Corporate Debtor, the Financial Creditor has received Rs. 4.15 crores as full and final settlement of their dues from the side of the Corporate Debtor.

Having considered the submissions of the Counsel, appearing for the applicant/Financial Creditor and on perusal of averments made in the present application. This bench is of the considered view that since parties have settled the matter as full and final. In view of the above, **IA No. 714/2023** is **allowed** and **disposed of**. Accordingly, **C.P. (IB)/3553(MB)2019** is **allowed** to be **withdrawn**, hence **stands closed**. All the pending IA's/MA's in this Company Petition become **infructuous**, hence stood **dismissed**. File be consigned to records

**Sd/-**  
**SHYAM BABU GAUTAM**  
**Member (Technical)**  
27.02.2023  
Sushil

**Sd/-**  
**KULDIP KUMAR KAREER**  
**Member (Judicial)**